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सिक्किम के चोग्याल

1467. श्री प्रकाशवीर शास्त्रीः क्या विदेश मंत्री यह बताने की कृपा करेंगे किः

(क) क्या सिक्किम के लोगों ने भारत सरकार से यह ब्राग्रह किया है कि वह सिक्किम में शांति बनाये रखने के लिए चोग्याल ब्रौर महाराज कुमार को सिक्किम से निर्वासित कर दें ; ब्रौर

(ख) यदि हां, तो भारत सरकार की इस संबंध में क्या प्रतिक्रिया है ?

f [Chogyal of Sikkim

1467. SHRI PRAKASH VIR SHAS-TRI:-Will the Minister of EXTERNAL AFFAIRS be pleased to state:

(a) whether the people of Sikkim have requested the Government of India for the externment of the Chogyal and Maharajkumar from Sikkim for the maintenance of peace in that State; and

(b) if so, what is Government's reaction thereto?]

विदेश मंत्रालय में उपमंत्री (श्री विपिनपाल दास) : (क) सरकार को इन प्राशाय की व रेमिली हैं कि 25 नवंतर 1974 को गंगने की एक छान समा में एक प्रस्ताव पान हुना था जिसनें चोग्याल ग्री उनके पुत्र, नेकिंग नामग्याल क' सिक्किम से ोर्वासित का नी पांग की है थी।

t[] English translation.

(ख) सःकार की प्रतिकिंग यह है कि चौग्याल सिक्किम के संदेधानिक प्रमुख के रुप में कार्य करेंगे जैसा कि सिक्किम सरकार प्रधिनियम, 1974 में कहा गया है।

t[THE DEPUTY MINISTER IN THE MINISTRY OF EXTERNAL | AFFAIRS (SHRI BIPINPAL DAS): (a) The Government have had reports to the effect that at a public meeting held in Gangtok on the 251h November, 1974 a resolution was passed calling for the exile from Sikkim of the Chogyal and his son, Tenzing Namgyal.

(b) Government's reaction is that the Chogyal would function as the Constitutional Head of Sikkim as stipulated in the Government of Sikkim Act, 1974.]

Compensation to Land-owners at Namkum

1468. SHRI B. R. MUNDA: Will the Minister of DEFENCE be uleased to refer to answer to Unstarred Question 370. given in the Rajya Sabha on 26th July.. 1974, and state:

(a) whether the compensation for land acquired by Government for military use at Namkum in respect of 269.67 acres of land in village Arra Namkum and 39.34 acres of land in

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village Burgawan has been paid to the land owners;

(b) if so, from which year it has been paid;

(c) the total amount so paid on this account;

(d) whether there is any proposal under Government's consideration to reassess the rates of compensation in respect of abovementioned acquired lands;

(e) whether the rates of compensation in respect *ot* 259.68 acres of land in villages Namkum, Burgawan, Jorar have since been assessed by the Collector;

ff) if so, what are the details thereof; and

(g) if answer to part (d) above be in the negative, what are the reasons for the delay in re-assessing the rates of compensation and by when it is to be done?

THE DEPUTY MINISTER IN THE MINISTRY OF DEFENCE (SHRI J. B. PATNAIK): (a) to (c). Compensation amounting to Rs. 4,61,440.77P m respect of 269.67 acres of land in village Arra Namkum and Rs. 8,69,218.65P in respect of 39.34 acres of land in village Burgawan was approved by the competent financial authority. Out of former, "On Account" payment of Rs. the 3,77.000 . has already been made by the Balance of Rs. 84,440.77P Collector. has been drawn by the Collector and kept in Revenue Deposit for disbursement. Similarly, Rs. 8,69,218.65P for the amount of 39.34 acres has also been drawn by the Collector and kept in Revenue Deposit for disbursement.

(d) No. Sir.

(e) and (f). Collector has assessed the rates of compensation for the land measuring 259.94 acres (and not 259.68 acres) and the total compen sation so assessed at these rates is Rs. 6,51,154. which has been approv ed by the competent financial authority. Compensation ponds, boundry walls assessed at'Rs. 109,361 by tor is under scrutiny.

(g) Does not arise, in view of (d) above.

1469. [Transferred to the 19th December, 1974].

Production of oil and oil products by coke Oven batteries

1470. SHRI NIREN GHOSH: Will the Minister of STEEL AND MINES be pleased to state:

(a) whether Government propose to manufacture through low temperature hydrogenation process oil and all pro ducts from the tar produced by coke oven batteries of steel plants; and

(b) if not, what are the reasons therefor?

THE DEPUTY MINISTER IN THE MINISTRY OF STEEL AND MINES (SHRI SUKHDEV PRASAD): (a) No, Sir.

(b) The crude tar produced in the coke oven batteries of Bhilai, Dufgapur and Rourkela Steel Plants is the by-product of high temperature carbo nisation. It is presently treated in the by-product plants attached to these plants to produce a number of by-products like pitch, pitch-creosote mixture, coal tar fuel, road tar, naphthalene, crude anthracene, crude phenol, mould coating varnish, creosote oil, coal tar heavy oil, crude carbolic oil, crude and pressed naphthalene oil. dephe-nolised oil, light oil etc. A by-product plant is still to be set up at Bokaro Steel Plant. At IISCO, coal tar is used internally as liquid fuel in partial replacement of fuel oil. There are no arrangements for further processing of tar at HSCO.

The question of manufacture of oil through hydrogenation process from tar produced at the steel plants by high temperature carbonisation has not been considered.

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